

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(31)

C.P. NO. 289/94
IN
D.A. NO. 1707/91

New Delhi this the 5th day of April, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

1. Miss Satara D/O Late Shri
Abdul Hafiz.
2. Miss Gulnaz D/O Late Shri
Abdul Hafiz.
R/O Gali No.2, Qila Nawabganj,
Saharanpur. ... Applicants

(By Advocate Shri G. D. Bhandari)

Versus

Shri R. N. Agha,
Divisional Railway Manager,
Northern Railway,
New Delhi. ... Respondent

(By Advocate Shri H. K. Gangwani)

ORDER (ORAL)

Shri Justice S. C. Mathur —

Learned counsel for the respondent has placed
on record compliance report from which it appears that
the judgment of the Tribunal has been complied with.

Learned counsel for the applicants could not point out
that anything is left to be complied with.

2. In view of the above, the contempt application is
consigned to record. Notice issued is hereby discharged.
There shall be no orders as to costs.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur

(S. C. Mathur)
Chairman

/as/